

**SUPREME COURT OF INDIA**

Collector of Central Excise

Vs.

Modi Alkalies & Chemicals Ltd.

C.A.No.4173 of 1995

(S.P.Bharucha and S.B.Majmudar JJ.)

19.02.1997

**ORDER**

The Text below is only a summarized version of the order pronounced

Tribunal held that hydrated lime was not excisable commodity which was also upheld by Supreme Court.